

National Company Law Tribunal

Allahabad Bench

CP NO. 55 / ALD / 2017 CA No. 175 / 2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017

NAME OF THE COMPANY: L.M.L. Mazdoor Ekta Sangathan v/s LML Ltd

SECTION OF THE COMPANIES ACT: Insolvency Code

Sl. NO.	Name	Designation	Representation	Signature
1.	Pancey	Advocate	Mazdoor LML	Pancey
2.	ABHISHEK ANAND ADV		Advocate RESOLUTION PROFESSIONAL	Abhishek Anand

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Sh. Pankaj Srivastava Advocate for a third party Workers Union L.M.L Mazdoor Ekta Sangathan. Advocate Sh. Abhishek Anand for the Resolution Process (R.P.) in the present matter. The counsel for the R.P. points out and refer to a latest decision of the Hon'ble NCLAT passed in the matter of *Flacon Tyres Ltd. Vs. Belthangady Taluk Rubber Growers Marketing & Processing Cooperative Society Ltd. & Anr.* Wherein it is held that an Association of Workmen can play no role for filing the claim on behalf of its members (workers) who are excepted to file their claim before the IRP in their individually capacity.

Hence, such application not to be entertained by this Court. At this stage the learned Advocate for the applicant seeks time for argument. Hence, time is granted.

The matter be listed on 3rd November, 2017.

Dated:11.10.2017

Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
Md.Zaid